

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3933
ANSWERED ON:05.09.2012
PUNISHMENT FOR CORRUPTION
Sayeed Muhammed Hamdulla A. B.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether it is a fact that the maximum punishment given to a person found guilty in corruption case is seven years imprisonment;
- (b) if so, the details thereof;
- (c) whether there is any provision to take custody of the wealth and properties amassed by a persons by using corrupt means; and
- (d) if so, the details thereof ?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): Yes, Madam. Section 13 and Section 14 of the Prevention of Corruption Act, 1988, at present, provide for a maximum punishment of imprisonment for a term which may extend to seven years and also fine.

(c) & (d): The ill gotten properties of the corrupt public servants are attached/confiscated under the provisions of the Criminal Law (Amendment) Ordinance, 1944 and the Prevention of Money Laundering Act, 2002.